

[Shri B. V. Desai]

constitution because our is a secular country and—I think—the only secular country in the world. But nonetheless under the cover of secularism we cannot allow this country to be torn into pieces. Sir, today unless we take cognizance of this, this august House will be held responsible for the disintegration of this country. That trend has to be stopped and it is only with that motive that I had brought this Bill. I knew my party would not like me to press for it yet I wanted to focus the attention of the House to the fact that such trend is there. With these observations, Sir, I withdraw the Bill.

MR. DEPUTY-SPEAKER: Is it the pleasure of the House...

SHRI BAPUSAHEB PARULEKAR: Sir, I would like to seek a clarification from the hon. Minister. Without our being allowed to take part in the debate the Bill is being withdrawn. We were only made listeners. The hon. Minister has made the request and the Bill is being withdrawn. I would like to know from the hon. Minister whether they want regional and communal parties to function in this country?

MR. DEPUTY-SPEAKER: Does the hon. Member have leave of the House to withdraw his motion, seeking leave for introduction of a Bill to provide for banning all regional and communal parties functioning all over India?

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: Leave is granted.

The motion was, by leave, withdrawn.

MR. DEPUTY-SPEAKER: Items 7, 8 and 9. Mr. George Fernandes is absent. Item 10.

INDIAN POST OFFICE (AMENDMENT) BILL*

(Amendment of Section 26)

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898."

The motion was adopted.

SHRI BHOGENDRA JHA: I introduce the Bill.

INDIAN TELEGRAPH (AMENDMENT) BILL*

(Amendment of Section 5)

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Telegraph Act, 1885."

The motion was adopted.

SHRI BHOGENDRA JHA: Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER: Items 12, 13, 14 and 15: the concerned hon. Members are absent. Now, item 16.

INDIAN RAILWAY BOARD (REPEAL) BILL*

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill to repeal the Indian Railway Board Act, 1905.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Indian Railway Board Act, 1905."

The motion was adopted.

SHRI BHOGENDRA JHA: Sir, I introduce the Bill.

UNIVERSAL COMPULSORY PRIMARY EDUCATION BILL*

SHRI BHOGENDRA JHA (Madhubani): Sir, I beg to move for leave to introduce a Bill to provide for universal, free and compulsory primary education in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for universal, free and compulsory primary education in India."

The motion was adopted.

SHRI BHOGENDRA JHA: Sir, I introduce the Bill.

15.50 hrs.

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

(Amendment of Sections 3, 6B, etc.)
by Shri Mool Chand Daga—contd.

MR. DEPUTY-SPEAKER: Now the House will take up further consideration of the following motion moved by Shri Mool Chand Daga on 18th September, 1981 namely:—

"That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be taken into consideration."

The time allotted was 2 hours.

We have already taken only two minutes.

We have got a balance of 1 hour and 58 minutes.

MR. Daga was on his legs. He may continue his speech.

श्री मूल चन्द डागा (पाली) : उपाध्यक्ष महोदय, संसार का सब से बड़ा लोकतन्त्र प्रणाली में विश्वास रखने वाला देश भारत है और मुझे इस बात का गर्व है कि मैं इस देश की सब से बड़ी सर्वोच्च संस्था का सदस्य हूँ। यह मेरा सौभाग्य है कि देश के पिछावान, कर्मिष्ठ तथा सेवाभावी लोगों के साथ मुझे बैठने का अवसर मिलता है, जिन्होंने अपनी जिन्दगी को, जिनमें उपाध्यक्ष महोदय आप भी शामिल हैं, देश के प्रति कर्तव्यों की वंदी पर अपने स्वार्थों की बलि दे दी है। जिन्होंने देश के प्रति अपने सारे जीवन को समर्पित कर दिया है। अगर इन लोगों का काम देखा जाय, पहले उधर जो बैठने वाले लोग हैं उनको ले लीजिये, चाहे लोक दल के माननीय सदस्य हों, या किसी और दल के माननीय सदस्य हों, कभी किसानों की समस्याओं को लेकर झुंझते हैं, कभी हमारे मजदूर नेता शास्त्री जी मजदूरों की समस्याओं पर अपनी आवाज बुलन्द करते हैं और कभी हम लोग देश के विभिन्न मामलों पर अपनी बात, चाहे विदेशी नीति हो, देश की एकता को कायम रखने वाली बात हो, अपने विचार यहाँ प्रकट करते हैं। मैं एक बात कहना चाहता हूँ—इस सदन का हर सदस्य हर वक्त जागरूक और सतर्क रहना चाहता है और रहता है। एक हाई कोर्ट का चीफ जस्टिस या अन्य जज 196 दिन काम किये बिना भी चल सकते हैं, एक सरकारी कर्मचारी जो दिन में 8 घण्टे काम करता है, यदि मन से नहीं करता है तो भी उसके लिये कोई जिम्मेदारी नहीं है। लेकिन जहाँ तक हम लोगों का सम्बन्ध है हम लोग 18-19 घण्टे लगातार काम करते हैं—इस सम्बन्ध में हमारे स्पीकर महोदय ने अपने भाषण में एक बार कहा था